publishing the Indian Administrative Service (Appointment by Promotion) Third Amendment Regulations, 1980, under sub-section (2) of section 3 of the All India Services Act, 1951.

[Placed in Library, See No. LT-1707/80.]

II. A copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. No. 1259, dated the 13th December, 1980, publishing the Arms (Amendment) Rules, 1980, under subsection (3) of section 44 of the Arms Act, 1959.

[Placed in Library, See No. LT-1630]80.]

I. Summary of Conclusions and Recommendations of the Report of the Committee to Review the working of Life Insurance Corporation of India and Related Paper.

II. Report and Accounts (1979-80) of the Life Insurance Corporation of India and Related Papers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Summary of conclusions and recommendations of the Report of the Committee to Review the working of Life Insurance Corporation of India submitted to Government on 21st October 1980, together with an Explanatory statement thereon.

[Placed in Library, See No. LT-1709[80,]

- II. A copy each (in English and Hindi) of the following papers, under section 29 of the Life Insurance Act, 1956:—
 - (i) Twenty-third Annual Report and Accounts of the Life Insurance Corporation of India for the year 1979-80, together with the Auditors' Report on the Accounts.
- (ii) Statement by Government accepting the above Report.
 [Placed in Library. See No. LT-1662|80 for (i) and (ii)]

I. Statement giving reasons for the delay in laying Report and Accounts (1979) of the Oriental Fire and General Insurance Company Limited, New Delhi.

II. Central Excise (16th Amendment) Rules, 1980

SHRI SAWAI SINGH SISODIA: Sir, I also beg to lay on the Table the following papers:—

I. A copy (in English and Hindi) if the Statement giving reasons for the delay in laying the Annual Report and Accounts of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year ended the 31st December, 1979.

[Placed in Library. See No. LT-1760/80]

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification G.S.R. No. 1261, dated the 13th December, 1980, publishing the Central Excise (16th Amendment) Rules. 1980, under section 38 of the Central Excise_s and Salt Act, 1944

[Placed in Library, See No. LT-1664/80]

Report and Accounts (1978-79) of the Rehabilitation Industries Corporation Limited, Calcutta and Related Papers

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND RE-HABILITATION (SHRI P. K. THUNGON): Sir, I beg to lay on the Table:

- I. A copy each (in English and Hindi) of the following papers under Sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Twentieth Annual Report and Accounts of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1978-79, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (ii) Review by Government on the working of the Corporation.

4

II. Statement (in English and Hindi) giving reasons for the delay in laying the document mentioned at I(i) above. [Placed in Library. See No. LT-1599|80 for (i) and (ii)]

REPURT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI R. R. MORARKA (Rajasthan): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Fourth Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Fifty-fourth Report of the Committee on Public Undertakings (Sixth Lok Sabha) Andaman Nicobar Islands Forest and Plantation Development Corporation (Ministry of Agriculture-Department of Agriculture and Cooperation).

STATEMENT OF RAILWAY CON. VENTION COMMITTEE

SHRI MAHENDRA MOHAN MISHRA (Bihar): Sir, I beg to lay on the Table a statement (in English and Hindi) showing action taken by the Government on the recommendations contained in Chapter-I and final reply in respect of Chapter-V of the Third Report of the Railway Convention Committee (1977) on action by Government on the recommendations contained in the Ninth Report of Railway Convention Committee (1973) on 'Social Burdens on Indian Railways.'

REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI ROSHAN LAL (Himachal Pracesh): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Second Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes—Action then by Government on the recom-

mendations contained in the Thirty-Seventh Report of the Committee on the Ministry of Railways (Earlway Board)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in Northeast Frontier Railway and Award of Petty Contracts to Scheduled Castes and Scheduled Tribes

REPORT OF THE COMMITTEE ON GOVERNMENT ASSURANCES

SHRIMATI HAMIDA HABIBULLAH (Uttar Pradesh): Sir, beg to present the Sixteenth Report of the Committee on Government Assurances.

REFERENCE TO THE VISIT OF THE INTELLIGENCE BUREAU OF-FICIAL TO THE RESIDENCE OF SHRI ARVIND GANESH KULKARNI AT SANGLI (MAHARASHTRA)

MR. CHAIRMAN: Special mentions.....

SHRI ARVIND GANESH KULKAR-NI (Maharashtra): Sir...

MR. CHAIRMAN: Let me call the Members. Let order develop. Special mentions. Yes, Mr. Kulkarni.

SHRI ARVIND GANESH KUL-KARNI: I thought that I might be called.

Anyway, Sir, this is a mention about my personal predicament and were kind enough to allow me mention it. Last week I received a telephone call from my son at Sangli. He mentioned to me that some C.I.D. inspector, by name Mr. Khanapure, was enquiring about me-how many years I still have to complete my Rajya Sabha membership when I am likely to come back, perhaps, whether he was after it or I would be finished here or not, I do not know. I told my son: Please be panicky; do not go to the District Superintendent of Police or the Collector and enquire- because last time when I brought up this question two sessions back about CBI ultimately it was found out that this